

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VAAAN INFRA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VAAAN INFRA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/03/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC - DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2011PTC216128
5.	Address of the registered office And Principal office of corporate debtor	Regd. Off.: 206, Saral Cooperative Group Housing Society Ltd Plot No. 15, Sector- 10, Dwarka , New Delhi - 110075. Principal Off.: Villa- 8, Block- II, Eros Garden Charmwood Village, Surajkund Road, Faridabad-Haryana- 121009.
6.	Insolvency commencement date in respect of corporate debtor	19-01-2022 (Order received on 20/01/2022)
7.	Estimated date of closure of insolvency resolution process	18.07.2022 (180 days from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satya Prakash IBBI/IPA-002/IP-N00906/2019-2020/12920
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-277, Gali No- 14, Tomar Colony, Burari, Delhi- 110084, email: cs.satyaprakash@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-277, Gali No- 14, Tomar Colony, Burari, Delhi- 110084, email: cirp.vaaaninfra@gmail.com
11.	Last date for submission of claims	02.02.2022 i.e., 14 days from appointment of Interim Resolution Professional
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a). Relevant Forms and (b). Details of Authorized Representative Available at:	Weblink: "https://www.ibbi.gov.in/home/downloads"

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s VAAAN INFRA PRIVATE LIMITED on 19.01.2022.

The creditors of M/s Vaaan Infra Private Limited are hereby called upon to submit their claims with proof on or before 02.02.2022 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [not applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : January 21, 2022
Place : New Delhi


SATYA PRAKASH
 Interim Resolution Professional
 VAAAN INFRA PRIVATE LIMITED
 IBBI/IPA-002/IP-N00906/2019-2020/12920

